



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष २, अंक ४६]

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असाधारण क्रमांक ८९

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेल अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Payment of Wages and Minimum Wages (Maharashtra Amendment) Act, 2010 (Mah. Act No. XXVI of 2010), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,  
Secretary to Government,  
Law and Judiciary Department.

### MAHARASHTRA ACT No. XXVI OF 2010.

*(First published, after having received the assent of the President in the "Maharashtra Government Gazette", on the 18th December 2010.)*

*An Act further to amend the Payment of Wages Act, 1936 and the Minimum Wages Act, 1948, in their application to the State of Maharashtra.*

4 of 1936. 11 of 1948. WHEREAS it is expedient further to amend the Payment of Wages Act, 1936 and the Minimum Wages Act, 1948, in their application to the State of Maharashtra, for the purposes hereinafter appearing ; it is hereby enacted in the Sixty-first Year of the Republic of India as follows :—

1. (1) This Act may be called the Payment of Wages and Minimum Wages (Maharashtra Amendment) Act, 2010.

Short title and extent.

(2) It extends to the whole of the State of Maharashtra.

Amendment  
of section 6  
of Act 4 of  
1936.

2. In section 6 of the Payment of Wages Act, 1936, in its application to the State of Maharashtra,— 4 of 1936.

(i) after the second proviso, the following provisos shall be added, namely :—

“Provided also that, all wages payable to the employed persons, who are in continuous service as stipulated in section 25B of the Industrial Disputes Act, 1947 in factories or industrial or other establishments and are drawing wages of Rs. 3000 per month or more, except agricultural labourers and sugarcane cutting labourers, shall be paid either by an account payee cheque drawn in favour of the employed persons or by crediting the wages in the bank account of the employed persons : 14 of 1947.

Provided also that, all wages payable to the employed persons, employed in factories or industrial or other establishments situated in the area of Thane District in the State of Maharashtra, or in any other area as may be notified by the State Government in the *Official Gazette*, whether they are in continuous service as stipulated in section 25B of the Industrial Disputes Act, 1947 or otherwise and irrespective of the amount of wages drawn, except agricultural labourers and sugarcane cutting labourers, shall also be paid either by an account payee cheque drawn in favour of the employed persons or by crediting the wages in the bank account of the employed persons.”; 14 of 1947.

(ii) for the marginal note, the following marginal note shall be substituted, namely :—

“Mode of payment of wages.”

Amendment  
of section  
11 of Act  
11 of 1948.

3. In section 11 of the Minimum Wages Act, 1948, in its application to the State of Maharashtra,— 11 of 1948.

(i) after sub-section (1), the following provisos shall be inserted, namely :—

“Provided that, the minimum wages payable to the employees, who are in continuous service as stipulated in section 25B of the Industrial Disputes Act, 1947 in the scheduled employments and are drawing wages of Rs. 3000 per month or more, except agricultural labourers and sugarcane cutting labourers, shall be paid either by an account payee cheque drawn in favour of the employees or by crediting the wages in the bank account of the employees : 14 of 1947.

Provided further that, the minimum wages payable to the employees in the scheduled employments situated in the area of

14 of  
1947.

Thane District in the State of Maharashtra, or in any other area as may be notified by the State Government in the *Official Gazette*, whether they are in continuous service as stipulated in section 25B of the Industrial Disputes Act, 1947 or otherwise and irrespective of the amount of wages drawn, except agricultural labourers and sugarcane cutting labourers, shall also be paid either by an account payee cheque drawn in favour of the employees or by crediting the wages in the bank account of the employees.”;

(ii) for the marginal note, the following marginal note shall be substituted, namely :—

“Mode of payment of minimum wages.”.

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